POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS OF
TECHNICAL ASSOCIATES INFRAPOWER LIMITED ("TAIL" OR THE "TARGET COMPANY")
Registered Office: 8th KM, Faizabad Road, Post R S M Nagar, Lucknow- 226 016

Open Offer for acquisition of 26,440 (Twenty Six Thousand Four Hundred Forty Only) fully paid-up equity shares of Rs. 5/- each of TAIL by Dwarka Goods Private Limited **(hereinafter referred to as the "Acquirer").**

This Post Offer Advertisement is being issued by VC Corporate Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirer, in connection with the Offer made by the Acquirer in compliance with regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**"SEBI (SAST) Regulations"**). The Detailed Public Statement (**"DPS"**) pursuant to the Public Announcement (**"PA"**) made by the Acquirer has appeared in The Financial Express (English daily all editions) and Jansatta (Hindia daily all editions) on 06.06.2013.

1. Name of the Target Company : **Technical Associates Infrapower Limited**
2. Name of the Acquirer ~~and Persons Acting in Concert (PACs)~~ : **Dwarka Goods Private Limited**
3. Name of Manager to the Offer : **VC Corporate Advisors Private Limited**
4. Name of Registrar to the Offer : **ABS Consultant Private Limited**
5. Offer details
   a) Date of Opening of the Offer : Wednesday, August 21, 2013
   b) Date of Closing of the Offer : Tuesday, September 03, 2013
6. Date of Payment of Consideration : Not Applicable
7. Details of the Acquisition :

<table>
<tr><th>Sr. No.</th><th>Particulars</th><th colspan="2">Proposed in the Offer Document</th><th colspan="2">Actual</th></tr>
<tr><td>7.1.</td><td>Offer Price</td><td colspan="2">Rs. 5/- per equity share</td><td colspan="2">Rs. 5/- per equity share</td></tr>
<tr><td>7.2.</td><td>Aggregate number of shares tendered</td><td colspan="2">26,440</td><td colspan="2">Nil</td></tr>
<tr><td>7.3.</td><td>Aggregate number of shares accepted</td><td colspan="2">26,440</td><td colspan="2">Nil</td></tr>
<tr><td>7.4.</td><td>Size of the Offer (Number of shares multiplied by Offer price per share)</td><td colspan="2">Rs. 1,32,200/-</td><td colspan="2">Not Applicable</td></tr>
<tr><td>7.5.</td><td>Shareholding of the Acquirer and ~~PACs before~~ Share Purchase Agreement (SPA) and Public Announcement (No. & %)</td><td colspan="2">Nil
(0.00%)</td><td colspan="2">Nil
(0.00%)</td></tr>
<tr><td>7.6.</td><td>Shares Acquired by way of SPA
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">13,01,024
(72.83%)</td><td colspan="2">13,01,024
(72.83%)</td></tr>
<tr><td>7.7.</td><td>Shares Acquired by way of Open Offer
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">26,440
(1.48%)</td><td colspan="2">Nil
(0.00%)</td></tr>
<tr><td>7.8.</td><td>Shares acquired after Detailed Public Statement
• Number of shares acquired
• Price of the shares acquired
• % of the shares acquired</td><td colspan="2">Not Applicable</td><td colspan="2">Not Applicable</td></tr>
<tr><td>7.9.</td><td>Post Offer shareholding of Acquirer and Deemed PACs
• Number
• % of Fully Diluted Equity Share Capital</td><td colspan="2">13,27,464
(74.31%)</td><td colspan="2">13,01,024
(72.83%)</td></tr>
<tr><td>7.10.</td><td>Pre and Post Offer shareholding of Public Shareholders
• Number
• % of Fully Diluted Equity Share Capital</td><td>Pre Offer
26,440
(1.48%)</td><td>Post Offer
4,58,902*
(25.69%)</td><td>Pre Offer
26,440
(1.48%)</td><td>Post Offer
4,85,342*
(27.17%)</td></tr>
</table>

* The Post Offer shareholding of erstwhile Promoters/ Promoter Group will form part of the public shareholding.

8. The Acquirer and its Board of Directors accept full responsibility jointly and severally for the information contained in this Post Offer Advertisement and also for the fulfilment of their obligations as laid down in the SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI and shall also be send to UP Stock Exchange Limited and at the registered office of the Target Company.
10. Capitalized terms used in this advertisement and not defined herein, shall have the same meaning assigned to them in the Letter of Offer dated 12.08.2013.

Issued by Manager to the Offer on behalf of the Acquirer :

Manager to the Offer:
VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI REGN NO : INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31, Ganesh Chandra Avenue,
2nd Floor, Suite No. 2C, Kolkata 700 013
Tel No.:- (033) 2225 3940
Fax No.: - (033) 2225 3941
Email : mail@vccorporate.com

Place: Kolkata **Date: 10.09.2013**